

ITEM NO.10+16+17

Court 4 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).988/2020

KESHAV MAHESHWARI & ORS.

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY (NTA) & ORS.

Respondent(s)

(FOR ADMISSION and IA No.86411/2020-GRANT OF INTERIM RELIEF and IA No.86414/2020-EXEMPTION FROM FILING AFFIDAVIT)

WITH

Writ Petition(s)(Civil) No(s).1017/2020

(FOR ADMISSION and IA No.88357/2020-EX-PARTE AD-INTERIM RELIEF and IA No.88360/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Writ Petition(s)(Civil) No(s).1020/2020

(FOR ADMISSION and I.R. and IA No.88618/2020-EX-PARTE AD-INTERIM RELIEF and IA No.88620/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 09-09-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Arvind P. Datar, Sr. Adv.  
Mr. Alakh Alok Srivastava, AOR  
Ms. Anubha Shrivastava Sahai, Adv.  
Mr. Rahul Unnikrishnan, Adv.

Mr. K.T.S. Tulsi, Sr. Adv.  
Mr. Sumanth Nookala, AOR  
Mr. A. Faraz Khan, Adv.

Mr. M. Shoeb Alam, Adv.  
Mr. Siddhant Buxy, AOR  
Ms. Priyanka Vora, Adv.  
Mr. Mojahid Karim Khan, Adv.

For Respondent(s)

Mr. Rupesh Kumar, AOR  
Mr. Rajeev Sharma, Adv.  
Ms. Neelam Sharma, Adv.

Ms. Pankhuri Shrivastava, Adv.  
Mr. Alekshendra Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to entertain these writ petitions filed under Article 32 of the Constitution of India.

The writ petitions are dismissed.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER